

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.104

**RCP(IB)/3(AHM)2024**

**(Old Case C.P. (IB)/235/AHM/2021 Restore on 16/04/2024)**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

RKD Construction Pvt Ltd

.....Applicant

V/s

Sadbhav Engineering Ltd

.....Respondent

**Order delivered on: 15/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant

: Mr. Sidhant Dwivedi, Proxy Advocate

For the Respondent

: Mr. Ravi Pahwa, Advocate

**ORDER**  
**(Hybrid Mode)**

The Corporate Debtor has already been admitted in CIRP in another matter being No. CP (IB) No. 69/2022 on 12.07.2024 as apprised by the learned Counsel for the Corporate Debtor.

However, learned Proxy Counsel appeared for the applicant requests for adjournment.

Re-list on 23.08.2024.

-Sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**